

**OF REVENUE AND BANKING**  
(SHRI PRANAB KUMAR MUKHER-  
JEE): I beg to lay on the Table— ✓

(1) A copy of the Foreign Exchange Regulation (Authentication of Documents) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1303 in Gazette of India dated the 11th September, 1976, under sub-section (3) of section 79 of the Foreign Exchange Regulation Act, 1973. [Placed in Library. See No. LT-11528/76] ✓

(2) A copy each of the following statements (Hindi and English versions) under sub-section (2) of Section 2 of the Gujarat State Guarantees Act, 1963 read with clause (c) (iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat:—

(i) Statement of Guarantees given by the Government of Gujarat during the period 10th February, 1976 to 16th October, 1976.

(ii) Statement of accounts of the sums issued out of the Consolidated Fund of the State or paid in or towards repayment of any sum so issued during 1975-76 in respect of guarantee given by the Government of Gujarat.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the statement mentioned at (2) above. [Placed in Library. See No. LT-11529/76]. ✓

#### NOTIFICATIONS

**THE DEPUTY MINISTER IN THE  
MINISTRY OF SHIPPING AND  
TRANSPORT (SHRI DALBIR  
SINGH):** I beg to lay on the Table— ✓

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c) (iii) of the Proclamation dated the 12th

March, 1976 issued by the President in relation to the State of Gujarat:—

(i) The Bombay Motor Vehicles (Gujarat Fourth Amendment) Rules, 1976, published in Notification No. G|G|76|123|MVR-1075-3641-E dated the 5th April, 1976.

(ii) The Bombay Motor Vehicles (Gujarat Fifth Amendment) Rules, 1976, published in Notification No. G|G|76|138 MVR-1076-325-E dated the 19th April, 1976.

(iii) The Bombay Motor Vehicles (Gujarat Sixth Amendment) Rules, 1976, published in Notification No. G|G|76|156|MVR-2175-6549-E dated the 6th May, 1976.

(iv) The Bombay Motor Vehicles (Gujarat Seventh Amendment) Rules, 1976, published in Notification No. G/G/76/165/MVR-1476-3652-E, dated the 15th May, 1976.

(v) The Bombay Motor Vehicles (Gujarat Eighth Amendment) Rules, 1976, published in Notification No. G|G|76|182|MVR-1075-8898-E dated the 28th May, 1976.

(vi) The Bombay Motor Vehicles (Gujarat Ninth Amendment) Rules, 1976, published in Notification No. G|G|76|199|MVR-1075-2885-E dated the 11th June, 1976.

(vii) The Bombay Motor Vehicles (Gujarat Tenth Amendment) Rules, 1976, published in Notification No. G|G|76|203|MVR-2376-GOI-49-E dated the 18th June, 1976.

(viii) The Bombay Motor Vehicles (Gujarat Eleventh Amendment) Rules, 1976, published in Notification No. G|G|76|204|MVR-1076-GOI-38-E dated the 19th June, 1976.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Noti-

fications. [Placed in Library. See No. LT-11530/76]. ✓

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 25 of the Tamil Nadu Motor Vehicles Taxation Act, 1974 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—

(i) G.O.Ms. 1794 published in Tamil Nadu Government Gazette dated the 11th August, 1976.

(ii) G.O.Ms. 1813 published in Tamil Nadu Government Gazette dated the 11th August, 1976.

(iii) G.O.Ms. 2051 published in Tamil Nadu Government Gazette dated the 1st September, 1976.

(iv) G.O.Ms. 2276 published in Tamil Nadu Government Gazette dated the 29th September, 1976.

(v) G.O.Ms. 2383 published in Tamil Nadu Government Gazette dated the 13th October, 1976.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications. [Placed in Library. See No. LT-11531/76]. ✓

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—

(i) G.O.Ms. 2058, published in Tamil Nadu Government Gazette dated the 8th September, 1976 making certain amendment to the Tamil Nadu Motor Vehicles Rules, 1940.

(ii) G.O.Ms. 2283, published in Tamil Nadu Government Gazette dated the 29th September, 1976

making certain amendment to the Tamil Nadu Motor Vehicles Rules, 1940. [Placed in Library. See No. LT-11532/76]. ✓

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22 of the Nagaland Motor Vehicles Taxation Act, 1967 read with clause (c) (iii) of the Proclamation dated the 22nd March, 1975 issued by the President in relation to the State of Nagaland:—

(i) The Nagaland Motor Vehicles (First Amendment) Taxation Rules, 1976, published in Notification No. TPT/MV/28/75, in Nagaland Gazette dated the 13th August, 1976.

(ii) The Nagaland Motor Vehicles Taxation Rules, 1972, (Nagaland Second Amendment Rules, 1976), published in Notification No. TPT/MV/59/75, in Nagaland Gazette, dated the 13th August, 1976.

(iii) The Motor Vehicles Taxation Rules, 1972 (Nagaland Third Amendment Rules, 1976) published in Notification No. TPT/MV/44/70, (Pt.) (1) in Nagaland Gazette dated the 14th August, 1976. [Placed in Library. See No. LT-11533/76]. ✓

#### TEXTILE COMMITTEE (CESS) AMENDMENT RULES, 1976 ✓

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):  
I beg to lay on the Table a copy of the Textiles Committee (Cess) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1407, in Gazette of India dated the 2nd October, 1976 under sub-section (3) of section 22 of the Textiles Committee Act, 1963. [Placed in Library. See No. LT-11534/76].